

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Criminal Appeal (DB) No. 263 of 2015**

Susti Pada Mandal @ Susti Mandal .....Appellant  
Versus  
The State of Jharkhand ... Respondent

**with**

**Criminal Appeal (DB) No. 209 of 2014**

Haradhan Mandal @ Haru Mandal and Anr. ....Appellants  
Versus  
The State of Jharkhand ..... Respondent

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(Through V.C.)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**  
**HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : Ms. Bandana Sinha, Advocate  
[in both cases]  
For the State : Mrs. Vandana Bharti, APP  
[In both cases]

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**Order No. 09/ Dated: 13<sup>th</sup> April, 2021**

An e-mail requesting adjournment by two weeks for hearing of these criminal appeals has been received from the chamber of Ms. Bandana Sinha, the learned counsel for the appellants.

Mrs. Vandana Bharti, the learned APP appears for the State.

Post these matters under the same heading on 29.04.2021.

**(Shree Chandrashekhar, J.)**

**(Ratnaker Bhengra, J.)**

Tanuj/-